

(6)

Central Administrative Tribunal, Principal Bench

Original Application No.3190 of 2002
M.A.No.2734/2002

New Delhi, this the 27th day of May, 2003

Hon'ble Mr.Justice V.S.Agarwal,Chairman
Hon'ble Mr.Govindan S.Tampi,Member(A)

1. Shri Piyush Gaur,
R/o 6/IIIrd,Central Excise Colony,
Mangal Pandey Nagar,
Meerut
2. H.K. Bhardwaj,
R/o 13/IIIrd,Central Excise Colony,
Mangal Pandey Nagar,
Meerut
3. Jaswant Singh Rawat,
R/o Kamla Nehru Nagar
Ghaziabad
4. Rakhi Rastogi
R/o Kamla Nehru Nagar
Ghaziabad
5. Ravinder Singh
R/o Kamla Nehru Nagar
Ghaziabad
6. Avneesh Gupta
R/o Boundary Road
Dehradun
7. Harish Gupta
R/o Kamla Nehru Nagar
Ghaziabad
8. Devender Singh Rawat
R/o Bypass Road, Kankerkhera
Meerut
9. Raj Kumar
R/o Village Dayampur
Bypass Road,
Meerut
10. Narendra Singh
R/o Indraprastha Colony,
Meerut
11. Anil Gupta,
623,Brahmpuri
Meerut
12. Anupam Garg
Gali No.6, Subhash Nagar,
Meerut
13. Sanjay Sharma
R/o Near Jail Chungi,
Prabhat Nagar,
Meerut

14. Navneet Kumar
R/o Central Excise
Noida

.... Applicants

(By Advocate: Shri Praveen Kumar Singh)

Versus

1. Union of India
Through Secretary,
Ministry of Finance
North Block, New Delhi.
2. Chairman CBEC
Central Board of Excise and Customs
North Block, New Delhi.
3. Chief Commissioner
Lucknow Zone
Tulsi Ganga Minar,
Vidhan Sabha Marg,
Lucknow (UP)
4. Shri R.S. Rathore
S/o Shri J.S. Rathore
Tax Assistant, Central Excise,
DIV-IV Noida, E-S-I Noida
5. Shri Jiwan Singh
S/o late Shri Badri Singh
Tax Assistant, Central Excise
DIV-IV Ghaziabad, CGO Complex-II
6. Shri Rajesh Kumar
S/o Shri Puran Chand
Tax Assistant, Central Excise,
Division No. IV, Ghaziabad
7. Shri Subhash Chandra
S/o Shri Dulichand
Tax Assistant, Central Excise
Div. III, Noida
8. Shri Rajeev Kumar
S/o late Shri Devki Nandan,
Tax Assistant, Central Excise,
Division IV, Ghaziabad
9. Shri Lovely Dubey
S/o Shri S.S. Dubey
Tax Assistant, Central Excise,
Div. No. V, Noida E-S.I. Noida

.... Respondents

(By Advocate: Shri K.C.D. Gangwani, proxy for Shri H.K.
Gangwani, counsel for official respondents
Shri D.R. Gupta, counsel for private
respondents)

(12)

-3-

O R D E R (ORAL)

By Justice V.S. Aggarwal, Chairman

Learned counsel for the applicants states that he may be permitted to withdraw the present application but be permitted to file a fresh O.A. with subsequent events. Consequently, in the absence of any objection, O.A. is dismissed as withdrawn with liberty to the applicants to file a fresh O.A. adding the subsequent events therein.

(Govindan S. Tampi)

Member (A)

/dkm/

(V.S. Aggarwal)

Chairman